

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 419/MP/2024

- Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between Ayana Renewable Power One Private Limited and Solar Energy Corporation of India Limited seeking relief on account of Change in Law event, viz., the increase in the rate of basic customs duty on import of solar inverters, and grant of consequential reliefs therefor.
- Petitioner : Ayana Renewable Power One Private Limited (ARPOPL)
- Respondents : Solar Energy Corporation of India Limited and Anr.
- Date of Hearing : **23.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Aniket Prasoon, Advocate, ARPOPL
Shri Aman Sheikh, Advocate, ARPOPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been fled seeking the relief on account of a Change in Law event, viz., an increase in the rate of Basic Custom Duty on the import of solar inverters and the grant of the consequential reliefs, including the interest.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:
- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within six weeks thereafter.
3. The Petition will be listed for hearing on **24.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)